

KUMARI MAYAWATI : It is totally wrong
.....(Interruptions) Kanshi Ramji was arrested
.....(Interruptions)

[English]

MR. SPEAKER : Now, take your seat.

[Translation]

KUMARI MAYAWATI : What he is saying is totally
wrong(Interruptions) An Ex. M.P. drenched in blood
.....(Interruptions)

[English]

MR. SPEAKER : The Home Minister is replying. No, no,
please listen to him

.....(Interruptions)

MR. SPEAKER : First you listen to him. Take your seat.

[Translation]

KUMARI MAYAWATI : You are the Prime Minister of
this country. You know what is happening in Uttar Pradesh,
you know that an Ex. M.P. was arrested on 21st. You know
that in Uttar Pradesh democracy is being murdered.
.....(Interruptions)

[English]

MR. SPEAKER : Madam, you listen to him first. Please
take your seat.

[Translation]

AN HON'BLE MEMBER : She has said thrice that they
will not allow House to conduct its business(Interruptions)

SHRI ARIF MOHAMMED KHAN : You are not allowing
the Constitution to take its own course(Interruptions)
We will do that(Interruptions)

SHRI L.K. ADVANI : If any incident has happened in
regard to any demonstration in Delhi, I will get the full facts
and place it before this House.

[English]

MR. SPEAKER : Shri Arif Mohammed Khan, please take
your seat.

[Translation]

DR. SHAFIQUK RAHMAN BARQ (Moradabad) : Mr.
Speaker, Sir, I want that my point should be
listened.....(Interruptions) Injustice was done in Moradabad.
About 500 persons have been arrested in serious cases
.....(Interruptions)

[English]

MR. SPEAKER : Hon. Members, the hon. Prime Minister
will now make a statement on the recent nuclear tests in
Pokhran. Thereafter, as has been decided in the Leaders'
meeting yesterday, the House will adjourn for lunch. The
discussion on the statement by the Prime Minister under rule
193 which has been admitted in the names of Smt. Geeta
Mukherjee and Shri V.V. Raghavan, will commence
immediately after the House re-assembles.

There is one more observation to be made. The
Doordarshan is going to telecast the news from 2 P.M. To
2.30 P.M. So, the lunch break of the House will be observed
from 1.30 P.M. to 2.30 P.M.

Now, the hon. Prime Minister will make the statement.

.....(Interruptions)

MR. SPEAKER : Please take your seat now.

12.34 hrs.

STATEMENT BY PRIME MINISTER

Recent Nuclear Tests in Pokhran

THE PRIME MINISTER (SHRI ATAL BIHARI VAJPAYEE) : Sir, I rise to inform the House of momentous
developments that have taken place while we were in
recess. On 11 May, India successfully carried out three
underground nuclear tests. Two more underground tests on
13 May completed the planned series of tests. I would like this
House to join me in paying fulsome tribute to our scientists,
engineers and defence personnel whose singular
achievements have given us a renewed sense of national
pride and self-confidence. Sir, in addition to the Statement
I make, I have also taken the opportunity to submit to the
House a paper entitled "Evolution of India's Nuclear Policy".

In 1947, when India emerged as a free country to take
its rightful place in the comity of nations, the nuclear age had
already dawned. Our leaders then took the crucial decision
to opt for self-reliance, and freedom of thought and action.
We rejected the Cold War paradigm and chose the more
difficult path of non-alignment. Our leaders also realised that
a nuclear-weapon-free-world would enhance not only India's
security but also the security of all nations. That is why
disarmament was and continues to be a major plank of our
foreign policy.

During the fifties, India took the lead in calling for an end
to all nuclear weapon testing. Addressing the Lok Sabha on
2nd April, 1954, Pandit Jawaharlal Nehru, to whose memory
we pay homage today, stated, "nuclear, chemical and
biological energy and power should not be used to forge
weapons of mass destruction". He called for negotiations for
prohibition and elimination of nuclear weapons and in the
interim, a standstill agreement to halt nuclear testing. This
call was not heeded.

[Shri Atal Bihari Vajpayee]

In 1965, along with a small group of non-aligned countries, India put forward the idea of an international non-proliferation agreement under which the nuclear weapon states would agree to give up their arsenals provided other countries refrained from developing or acquiring such weapons. This balance of rights and obligations was not accepted. In the sixties our security concerns deepened. The country sought security guarantees but the countries we turned to were unable to extend us the expected assurances. As a result, we made it clear that we would not be able to sign the NPT.

The Lok Sabha debated the issue on 5th April, 1968. Prime Minister late Shrimati Indira Gandhi assured the House that "we shall be guided entirely by our self-enlightenment and the consideration of national security". This was a turning point and this House strengthened the decision of the then Government by reflecting a national consensus.

Our decision not to sign the NPT was in keeping with our basic objectives. In 1974, we demonstrated our nuclear capability. Successive Governments thereafter have taken all necessary steps in keeping with that resolve and national will, to safeguard India's nuclear option. This was the primary reason behind the 1996 decision for not signing the CTBT, a decision that also enjoyed consensus of this House.

The decades of the eighties and nineties had meanwhile witnessed the gradual deterioration of our security environment as a result of nuclear and missile proliferation. In our neighbourhood, nuclear weapons had increased and more sophisticated delivery systems inducted. In addition, India has also been the victim of externally aided and abetted terrorism, militancy and clandestine war.

At a global level, we see no evidence on the part of the nuclear weapon states to take decisive and irreversible steps in moving towards a nuclear-weapons-free-world. Instead, we have seen that the NPT has been extended indefinitely and unconditionally, perpetuating the existence of nuclear weapons in the hands of the five countries.

Under such circumstances, the Government was faced with a difficult decision. The touchstone that has guided us in making the correct choice clear was national security. These tests are continuation of the policies set into motion that put this country on the path of self-reliance and independence of thought and action.

India is now a nuclear weapon state. This is a reality that cannot be denied. It is not a conferment that we seek; nor is it a status for other to grant. It is an endowment to the nation by our scientists and engineers. It is India's due, the right of one-sixth of humankind. Our strengthened capability adds to our sense of responsibility. We do not intend to use these weapons for aggression or for mounting threats against any country, these are weapons of self-defence, to ensure that India is not subjected to nuclear threats or coercion. We do not intend to engage in an arms race.

We had taken a number of initiatives in the past. We regret that these proposals did not receive a positive response from other nuclear weapon states. In fact, had their response been positive, we need not have gone in for our current testing programme. We have been and will continue to be in the forefront of the calls for opening negotiations for a Nuclear Weapons Convention, so that this challenge can be dealt with in the same manner that we have dealt with the scourge of two other weapons of mass destruction through the Biological Weapons Convention and the Chemical Weapons Convention.

Traditionally, India has been an outward looking country. Our strong commitment to multilateralism is reflected in our active participation in organisations like the United Nations. This engagement will continue. The policies of economic liberalisation introduced in recent years have increased our regional and global linkages and my Government intends to deepen and strengthen these ties.

Our nuclear policy has been marked by restraint and openness. We have not violated any international agreement either in 1974 or now, in 1998. The restraint exercised for 24 years, after having demonstrated our capability in 1974, is in itself a unique example. Restraint, however, has to arise from strength. It cannot be based upon indecision or doubt. The series of tests recently undertaken by India have led to the removal of doubts. The action involved was balanced in that it was the minimum necessary to maintain what is an irreducible component of our national security calculus.

Subsequently, Government has already announced that India will now observe a voluntary moratorium and refrain from conducting underground nuclear test explosions. We have also indicated willingness to move towards a *de jure* formalisation of this declaration.

The House is no doubt aware of the different reactions that have emanated from the people of India and from different parts of the world. The overwhelming support of our citizens is our source of strength. It tells us not only that this decision was right but also that our country wants a focussed leadership, which attends to their security needs. This, I pledge to do as a sacred duty. We have also been greatly heartened by the outpouring of support from Indians abroad. They have, with one voice, spoken in favour of our action. To the people of India, and to Indians abroad, I convey my profound gratitude. We look to the people of India and Indians abroad for support in the difficult period ahead.

In this fiftieth year of our Independence, we stand at a defining moment in our history. The rationale for the Government's decision is based on the same policy tenets that have guided us for five decades. These policies have been sustained successfully because of an underlying national consensus. It is vital to maintain the consensus as we approach the next millennium. In my statement today and in the paper placed before the House, I have elaborated on the rationale behind the Government's decision, and outlined our approach for the future. The present decision and future actions will continue to reflect a commitment to sensibilities

and obligations of an ancient civilisation, a sense of responsibility and restraint, but a restraint born of the assurance of action, not of doubts or apprehension. Avoiding triumphalism, let us work together towards our shared objective in ensuring that as we move towards a new millennium, India will take its rightful place in the international community.

Sir, I lay the Paper entitled "Evolution of India's Nuclear Policy".

STATEMENT RE : EVOLUTION OF INDIA'S NUCLEAR POLICY*

On 11 May, a statement was issued by Government announcing that India had successfully carried out three underground nuclear tests at the Pokhran range. Two days later, after carrying out two more underground sub-kiloton tests, the Government announced the completion of the planned series of tests. The three underground nuclear tests carried out at 1545 hours on 11 May were with three different devices -- a fission device, a low-yield sub-kiloton device and a thermonuclear device. The two tests carried out at 1221 hours on 13 May were also low-yield devices in the sub-kiloton range. The results from these tests have been in accordance with the expectations of our scientists.

In 1947, when India emerged as a free country to take its rightful place in the comity of nations, the nuclear age had already dawned. Our leaders then took the crucial decision to opt for self-reliance, and freedom of thought and action. We rejected the Cold War paradigm whose shadows were already appearing on the horizon and instead of aligning ourselves with either bloc, chose the more difficult path of non-alignment. This has required the building up of national strength through our own resources, our skills and creativity and the dedication of the people. Among the earliest initiatives taken by our first Prime Minister Pt. Jawaharlal Nehru, was the development of science and inculcation of the scientific spirit. It is this initiative that laid the foundation for the achievement of 11 and 13 May, made possible by exemplary cooperation among the scientists from Department of Atomic Energy and Defence Research & Development Organisation. Disarmament was then and continues to be a major plank in our foreign policy now. It was, in essence, and remains still, the natural course for a country that had waged a unique struggle for independence on the basis of 'ahimsa' and 'satyagraha'.

Development of nuclear technology transformed the nature of global security. Our leaders reasoned that nuclear weapons were not weapons of war, these were weapons of mass destruction. A nuclear-weapon-free-world would, therefore, enhance not only India's security but also the security of all nations. This is the principle plank of our nuclear policy. In the absence of universal and non-discriminatory disarmament, we cannot accept a regime that creates an arbitrary division between nuclear haves and

have-nots. India believes that it is the sovereign right of every nation to make a judgement regarding its supreme national interests and exercise its sovereign choice. We subscribe to the principle of equal and legitimate security interests of nations and consider it a sovereign right. At the same time, our leaders recognised early that nuclear technology offers tremendous potential for economic development, especially for developing countries who are endeavouring to leap across the technology gaps created by long years of colonial exploitation. This thinking was reflected in the enactment of the Atomic Energy Act of 1948, within a year of our independence. All the numerous initiatives taken by us since, in the field of nuclear disarmament have been in harmony and in continuation of those early enunciations.

In the 50's, nuclear weapons testing took place above ground and the characteristic mushroom cloud became the visible symbol of the nuclear age India then took the lead in calling for an end to all nuclear weapon testing as the first step for ending the nuclear arms race. Addressing the Lok Sabha on 2 April, 1954, shortly stated that "nuclear, chemical and biological energy and power should not be used to forge weapons of mass destruction". He called for negotiations for prohibition and elimination of nuclear weapons and in the interim, a standstill agreement to halt nuclear testing. The world had by then witnessed less than 65 tests. Our call was not heeded. In 1963, an agreement was concluded to ban atmospheric testing but by this time, countries had developed the technologies for conducting underground nuclear tests and the nuclear arms race continued unabated. More than three decades passed and after over 2000 tests had been conducted, a Comprehensive Test Ban Treaty was opened for signature in 1996, following two and a half years of negotiations in which India had participated actively. In its final shape, this Treaty left much to be desired. It was neither comprehensive nor was it related to disarmament.

In 1965, along with a small group of non-aligned countries, India had put forward the idea of an international non-proliferation agreement under which the nuclear weapon states would agree to give up their arsenals provided other countries refrained from developing or acquiring such weapons. This balance of rights and obligations was absent when the Nuclear Non-Proliferation Treaty (NPT) emerged in 1968, almost 30 years ago. In the 60's our security concerns deepened. But such was our abhorrence of nuclear weapons and such our desire to avoid acquiring them that we sought instead security guarantees from major nuclear powers of the world. The countries we turned to for support and understanding felt unable to extend to us the assurances that we then sought. That is when and why India made clear its inability to sign the NPT.

The Lok Sabha debated the NPT on 5 April, 1968. The then Prime Minister, late Smt. Indira Gandhi assured the House that "we shall be guided entirely by our self-enlightenment and the considerations of national security". She highlighted the shortcomings of the NPT whilst reemphasising the country's commitment to nuclear disarmament. She warned the House and the country "that no signing the Treaty may bring the nation many difficulties.

* [Also placed in the Library. See No LT 173/98]

It may mean the stoppage of aid and stoppage of help. Since we are taking this decision together, we must all be together in facing its consequences". That was a turning point. This House then strengthened the decision of the Government by reflecting a national consensus.

Our decision not to sign the NPT was in keeping with the basic objective of maintaining freedom of thought and action in 1974, we demonstrated our nuclear capability. Successive Governments thereafter have continued to take all necessary steps in keeping with the resolve and national will, to safeguard India's nuclear option. This was also the primary reason underlying the 1996 decision in the country not subscribing to the Comprehensive Test Ban Treaty (CTBT); a decision that met the unanimous approval of the House yet again. Our perception then was that subscribing to the CTBT would severely limit India's nuclear potential at an unacceptably low level. Our reservations deepened as the CTBT did not also carry forward the nuclear disarmament process. On both counts, therefore, yet again our security concerns remained unaddressed. The then Minister for External Affairs, Shri I.K. Gujral had made clear the Government's reasoning to this House during the discussion on this subject in 1996.

The decades of the 80's and 90's meanwhile witnessed the gradual deterioration of our security environment as a result of nuclear and missile proliferation. In our neighbourhood, nuclear weapons increased and more sophisticated delivery systems were inducted. Further, in our region there has come into existence a pattern about clandestine acquisition of nuclear materials, missiles and related technologies. India, in this period became the victim of externally aided and abetted terrorism, militancy and clandestine war through hired mercenaries.

The end of the Cold War marks a watershed in the history of the 20th century. While it has transformed the political landscape of Europe, it has done little to address India's security concerns. The relative order that was arrived at in Europe was not replicated in other parts of the globe.

At the global level, there is no evidence yet on the part of the nuclear weapon states to take decisive and irreversible steps in moving towards a nuclear-weapon-free-world. Instead, the NPT has been extended indefinitely and unconditionally, perpetuating the existence of nuclear weapons in the hands of the five countries who are also permanent members of the UN Security Council. Some of these countries have doctrines that permit the first use of nuclear weapons; these countries are also engaged in programmes for modernisation of their nuclear arsenals.

Under such circumstances, India was left with little choice. It had to take necessary steps to ensure that the country's nuclear option, developed and safeguarded over decades not be permitted to erode by a voluntary self-imposed restraint. Indeed, such an erosion would have had an irretrievably adverse impact on our security. The Government was thus faced with an adverse impact on our

security. The Government was thus faced with a difficult decision. The only touchstone that guided it was national security. Tests conducted on 11 and 13 May are a continuation of the policies set into motion that put this country on the path of self-reliance and independence of thought and action. Nevertheless, there are certain moments when the chosen path reaches a form and a decision has to be made. 1968 was one such moment in our nuclear chapter as were 1974 and 1996. At each of these moments, we took the right decision guided by national interest and supported by national consensus. 1998 was borne in the crucible of earlier decisions and made possible only because those decisions had been taken correctly in the past and in time.

At a time when developments in the area of advanced technologies are taking place at a breathtaking pace, new parameters need to be identified, tested and validated in order to ensure that skills remain contemporary and succeeding generations of scientists and engineers are able to build on the work done by their predecessors. The limited series of five tests undertaken by India was precisely such an exercise. It has achieved its stated objective. The data provided by these tests is critical to validate our capabilities in the design of nuclear weapons of different yields for different applications and different delivery systems. Further, these tests have significantly enhanced the capabilities of our scientists and engineers in computer simulation of new design and enabled them to undertake sub-critical experiments in future, if considered necessary. In terms of technical capability, our scientists and engineers have the requisite resources to ensure a credible deterrent.

Our policies towards our neighbours and other countries too have not changed; India remains fully committed to the promotion of peace with stability, and resolution of outstanding issues through bilateral dialogue and negotiations. These tests were not directed against any country; these were intended to reassure the people of India about their security and convey determination that this Government, like previous Governments, has the capability and resolve to safeguard their national security interests. The Government will continue to remain engaged in substantive dialogue with our neighbours to improve relations and to expand the scope of our interactions in a mutually advantageous manner. Confidence building is a continuous process; we remain committed to it. Consequent upon the tests and arising from an insufficient appreciation of our security concerns, some countries have been persuaded to take steps that sadden us. We value our bilateral relations. We remain committed to dialogue and reaffirm that preservation of India's security create no conflict of interest with these countries.

India is a nuclear weapon state. This is a reality that cannot be denied. It is not a conferment that we seek; nor is it a status for others to grant. It is an endowment to the nation by our scientists and engineers. It is India's due, the right of one-sixth of human-kind. Our strengthened capability adds to our sense of responsibility; the responsibility and obligation of power. India, mindful of its international obligations, shall

not use these weapons to commit aggression or to mount threats against any country; these are weapons of self-defence and to ensure that in turn, India is also not subjected to nuclear threats or coercion. In 1994, we had proposed that India and Pakistan jointly undertake not to be the first to use their nuclear capability against each other. The Government on this occasion, reiterates its readiness to discuss a "no-first-use" agreement with that country, as also with other countries bilaterally, or in a collective forum. India shall not engage in an arms race. India shall also not subscribe or reinvent the doctrines of the Cold War. India remains committed to the basic tenet of our foreign policy -- a conviction that global elimination of nuclear weapons will enhance its security as well as that of the rest of the world. It will continue to urge countries, particularly other nuclear weapon states to adopt measures that would contribute meaningfully to such an objective.

A number of initiatives have been taken in the past. In 1978, India proposed negotiations for an international convention that would prohibit the use or threat of use of nuclear weapons. This was followed by another initiative in 1982 calling for a 'nuclear freeze' -- a prohibition on production of fissile materials for weapons, on production of nuclear weapons and related delivery systems. In 1988, we put forward an Action Plan for phased elimination of all nuclear weapons within a specified time frame. It is our regret that these proposals did not receive a positive response from other nuclear weapon states. Had their response been positive, India need not have gone for the current tests. This is where our approach to nuclear weapons is different from others. This difference is the cornerstone of our nuclear doctrine. It is marked by restraint and striving for the total elimination of all weapons of mass destruction.

We will continue to support such initiatives, taken individually or collectively by the Non-Aligned Movement which has continued to attach the highest priority to nuclear disarmament. This was reaffirmed most recently, last week, at the NAM Ministerial meeting held at Cartagena which has "reiterated their call on the Conference on Disarmament to establish, as the highest priority, an ad hoc committee to start in 1998 negotiations on a phased programme for the complete elimination of nuclear weapons with a specified framework of time, including a Nuclear Weapons Convention. The collective voice of 113 NAM countries reflects an approach to global nuclear disarmament to which India has remained committed. One of the NAM member initiatives to which we attach great importance was the reference to the International Court of Justice resulting in the unanimous declaration from the ICJ, as part of the Advisory Opinion handed down on 8 July, 1996, that "there exists an obligation to pursue in good faith and bring to a conclusion negotiations leading to nuclear disarmament in all its aspects under strict and effective international control". India was one of the countries that appealed to the ICJ on this issue. No other nuclear weapon state has supported this judgement; in fact, they have sought to deny its value. We have been and will continue to be in the forefront of the calls for opening negotiations for a Nuclear Weapons Convention, so that this challenge can be dealt with in the same manner that we

have dealt with the scourge of two other weapons of mass destruction--through the Biological Weapons Convention and the Chemical Weapons Convention. In keeping with our commitment to comprehensive, universal and non-discriminatory approaches to disarmament, India is an original State Party to both these Conventions. Accordingly, India will shortly submit the plan of destruction of its chemical weapons to the international authority-- Organisation for the Prohibition of Chemical Weapons. We fulfil our obligations whenever we undertake them.

Traditionally, India has been an outward looking country. Our strong commitment to multilateralism is reflected in our active participation in organisations like the United Nations. In recent years, in keeping with the new challenges, we have actively promoted regional cooperation -- in SAARC, in the Indian Ocean Rim-Association for Regional Cooperation and as a member of the ASEAN Regional Forum. This engagement will also continue. The policies of economic liberalisation introduced in recent years have increased our regional and global linkages and the Government shall deepen and strengthen these ties.

Our nuclear policy has been marked by restraint and openness. It has not violated any international agreements either in 1974 or now, in 1998. Our concerns have been made known to our interlocutors in recent years. The restraint exercised for 24 years, after having demonstrated our capability in 1974, is in itself a unique example. Restraint, however, has to arise from strength. It cannot be based upon indecision or doubt. Restraint is valid only when doubts are removed. The series of tests undertaken by India have led to the removal of doubts. The action involved was balanced in that it was the minimum necessary to maintain what is an irreducible component of our national security calculus. This Government's decision has, therefore, to be seen as part of a tradition of restraint that has characterised our policy in the past 50 years.

Subsequent to the tests Governments has already stated that India will now observe a voluntary moratorium and refrain from conducting underground nuclear test explosions. It has also indicated willingness to move towards a de-jure formalisation of this declaration. The basic obligation of the CTBT are thus met; to refrain from undertaking nuclear test explosions. This voluntary declaration is intended to convey to the international community the seriousness of our intent for meaningful engagement. Subsequent decisions will be taken after assuring ourselves of the security needs of the country.

India has also indicated readiness to participate in negotiations in the Conference on Disarmament in Geneva on a Fissile Material Cut-off Treaty. The basic objective of this treaty is to prohibit future production of fissile materials for use in nuclear weapons or nuclear explosive devices. India's approach in these negotiations will be to ensure that this treaty emerges as a universal and non-discriminatory treaty, backed by an effective verification mechanism. When we embark on these negotiations, it shall be in the full confidence of the adequacy and credibility of the nation's weaponised nuclear deterrent.

India has maintained effective export controls on nuclear materials as well as related technologies even though we are neither a party to the NPT nor a member of the Nuclear Suppliers' Group. Nonetheless, India is committed to non-proliferation and the maintaining of stringent export controls to ensure that there is no leakage of our indigenously developed know how and technologies. In fact, India's conduct in this regard has been better than some countries party to the NPT.

India has in the past conveyed our concerns on the inadequacies of the international nuclear non-proliferation regime. It has explained that the country was not in a position to join because the regime did not address our country's security concerns. These could have been addressed by moving towards global nuclear disarmament, our preferred approach. As this did not take place, India was obliged to stand aside from the emerging regime so that its freedom of action was not constrained. This is the precise path that has continued to be followed unwaveringly for the last three decades. That same constructive approach will underlie India's dialogue with countries that need to be persuaded of our serious intent and willingness to engage so that mutual concerns are satisfactorily addressed. The challenge to Indian state Elections to Committees craft is balancing and reconciling India's security imperatives with valid international concerns in this regard.

The House is aware of the different reactions that have emanated from the people of India and from different parts of the world. The overwhelming support of the citizens of India is a source of strength for the Government. It not only tells that this decision was right but also that the country wants a focussed leadership, which attends to national security needs. This the Government pledges to do as a sacred duty. The Government have also been greatly heartened by the outpouring of support from Indians abroad. They have, with one voice, spoken in favour of the Government's action. The Government conveys its profound gratitude to the citizens of India and to Indians abroad, and looks to them for support in the difficult period ahead.

In this, the fiftieth year of our independence, India stands at a defining moment in our history. The rationale for the Government's decision is based on the same policy tenets that have guided the country for five decades. These policies were sustained successfully because of the underlying national consensus. The present decision and future actions will continue to reflect a commitment to sensibilities and obligations of an ancient civilisation, a sense of responsibility and restraint, but a restraint born of the assurance of action, not of doubts or apprehension. The Gita explains (Chap.VI-3) as none other can :

"Arurukshormuneryogam karma Karanmuchayate
Yogarudharya tasyaiv shamah Karanmuchayate."

(This passage interprets as : Action is a process to reach a goal; action may reflect tumult but when measured and focussed, will yield its objective of stability and peace)

MR. SPEAKER : Now, the House stands adjourned to meet again at 1430 hours.

12.45 hrs.

The Lok Sabha then adjourned for Lunch till thirty minutes past Fourteen of the Clock.

14.32 hrs.

The Lok Sabha re-assembled after Lunch at thirty-two minutes past Fourteen of the Clock

[MR. SPEAKER in the Chair]

[English]

ELECTIONS TO COMMITTEES

(i) Indian Council of Agricultural Research Society

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) Sir, I beg to move :

"That in pursuance of Rule 4 (vii) of the Rules of the Indian Council of Agricultural Research, the Members of the House do proceed to elect, in such manner as the Speaker may direct, four Members from among themselves to serve as members of the Indian Council of Agricultural Research Society for a term of three years, subject to other provisions of the said Rules."

MR. SPEAKER : The question is :

"That in pursuance of Rule 4 (vii) of the Rules of the Indian Council of Agricultural Reserach, the Members of the House do proceed to elect, in such manner as the Speaker may direct, four Members from among themselves to serve as members of the Indian Council of Agricultural Research Society for a term of three years, subject to other provisions of the said Rules."

The motion was adopted.

(ii) Coconut Development Board

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : Sir, I beg to move :

"That in pursuance of Section 4(4)(e) of the Coconut Development Board Act, 1979, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Coconut Development Board, subject to other provisions of the said Act."

MR. SPEAKER : The question is :

"That in pursuance of Section 4(4)(e) of the Coconut Development Board Act, 1979, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among